Central Administrative Tribunal Principal Bench

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CP No. 663/2009 in OA No. 2123/2004

New Delhi, this the 25th day of January, 2010

Hon'ble Mr. Justice V. K. Bali, Chairman Hon'ble Dr. R.C. Panda, Member (A)

Sh. Jai Kanwar Kaushik

S/o Sh. Ravi Dutt Kaushik Working as Clerk Under Diesel Loco Shed, Northern Railway, Shakurbasti, New Delhi.

...Applicant

(By Advocate: Sh. S.K. Gupta for Mr. M.S. Reen)

Versus

- 1. Mr. Vivek Sahai
 General Manager,
 Northern Railway,
 Headquarters Office,
 Baroda House, New Delhi.
- Shri B.D. Garg,
 Divisional Railway Manager,
 Northern Railway,
 State Entry Road,
 New Delhi.

...Respondents

(By Advocate: Mr. Shailendra Tiwari)

ORDER (ORAL)

Justice V.K. Bali, Chairman:

Counsel for the parties are *ad idem* that the respondents have passed the orders in compliance of the orders passed by this Tribunal, non-compliance whereof has been complained in this contempt petition. Learned counsel for the applicant would, however, contend that the pay and allowances as admissible to the applicant have not been made over to him. Counsel



defending the respondents, on instructions, states that the amount payable to the applicant would be calculated and shall be made over to him within a period of one month from today.

2. In view of the position as mentioned above and the statement made by counsel for the respondents, present contempt petition is closed.

(R.C. Panda) Member (A) (V.K. Bali) Chairman

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